

ACT No. XI OF 1930.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 21st
March, 1930.)

An Act further to amend the Indian Tariff Act, 1894, for
certain purposes.

VIII of 1894. WHEREAS it is expedient further to amend the Indian
Tariff Act, 1894, for the purposes hereinafter appear-
ing; It is hereby enacted as follows:—

1. (1) This Act may be called the Indian Tariff (Amend- short title and
ment) Act, 1930. commencement.

(2) It shall come into force on such date as the Governor
General in Council may, by notification in the Gazette of
India, appoint.

III of 1894. 2. In the Second Schedule to the Indian Tariff Act, 1894, Amendment
there shall be made the amendments specified in the Schedule of the Second
to this Act. Schedule to
Act VIII of
1894.

THE SCHEDULE.

(See section 2.)

AMENDMENTS TO THE SECOND SCHEDULE TO THE INDIAN TARIFF Act, 1894.

1. After Item No. 2, and under the heading "*II.—Raw
materials and produce and articles mainly unmanufac-
tured—*", the following heading and Item shall be inserted,
namely:—

" DYES AND COLOURS.

2A | BARKS for tanning."

2. In Item No. 9, after the words "calcium cyanamide",
the words "ammonium phosphates" shall be inserted.

3. In

Price 1 anna or 1½d.

3. In Item No. 12, sub-item (a) shall be omitted.
4. In Item No. 15, after the words "spraying machines", the words "powder-blowers, white-ant exterminating machines," shall be inserted.
5. In Item No. 16,—
 - (a) for the words "DAIRY APPLIANCES", the words "DAIRY AND POULTRY FARMING APPLIANCES" shall be substituted;
 - (b) for the words "and butter workers" the following words shall be substituted, namely:—

"butter workers, milk-bottle fillers and cappers, apparatus specially designed for testing milk and other dairy produce, and incubators"; and
 - (c) for the words "dairy purposes" the words "dairy and poultry farming purposes" shall be substituted.
6. In Item No. 18,—
 - (a) after the words "SUGAR-MILLS", the words "SUGAR CENTRIFUGES, SUGAR PUG-MILLS," shall be inserted; and
 - (b) after the words "animal power" the words "and pans for boiling sugar-cane juice" shall be inserted.
7. In Item No. 18C,—
 - (a) after the words "electrotype blocks", the words "process blocks and highly polished copper or zinc-sheets specially prepared for making process blocks," shall be inserted;
 - (b) after the words "roller composition", the words "lithographic nap rollers," shall be inserted;
 - (c) after the words "and casting machines", the words "paper in rolls with side perforations to be used after further perforation for type-casting," shall be inserted; and
 - (d) for the words "and paging machines", the words "paging machines and clarified liquid glue," shall be substituted.
8. After Item No. 25A, the following Item shall be inserted, namely:—

"25B | PLANTS, living, all sorts."

9. In

9. In Item No. 34A, after the words and brackets " (except in tablets) ", the words " and such other substances as the Governor General in Council may, by notification in the Gazette of India, declare to be of a like nature or use to saccharine " shall be inserted.

10. In Item No. 43B, for the words " no core of which ", the words " no core of which, other than one specially designed as a pilot core " shall be substituted.

11. In Item No. 63, the words " and component parts thereof " shall be omitted.

12. In Item No. 85, for the words " gold and silver thread ", the words " articles made of gold or silver thread " shall be substituted.

13. In Item No. 90A, for the words " any one core of which " the words " any one core of which, not being one specially designed as a pilot core," shall be substituted.

14. After Item No. 90A, the following Item shall be inserted, namely:—

" 90B | DOMESTIC REFRIGERATORS."

15. In Item No. 101, after the word and figures " No. 23 ", the words and figures " and No. 138 " shall be inserted.

16. The heading " GLASSWARE AND EARTHENWARE " and Item No. 131 shall be omitted; and Items Nos. 132, 133 and 134 shall be renumbered as Items Nos. 131, 132 and 133, respectively.

17. Under the heading " MISCELLANEOUS " and before Item No. 135, the following shall be inserted as Item No. 134, namely:—

" 134 | BANGLES, beads and false pearls."

18. In Item No. 136, after the word " manufactured ", the words " not otherwise specified " shall be inserted.